

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO ²⁰⁰----- OF 2025

IN THE MATTER OF:

DIGAMBAR BAG

APPLICANT

VERSUS

STATE OF ODISHA&ORS

RESPONDENTS

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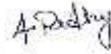
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PLACE: BHUBANESWAR

SANKAR PRASAD PANI



ASHUTOSH PADHY



DATE: 25TH September 2025

ADVOCATE

Bubaneswar, 751002, Cell-9437279278,

Email: sankarprasadpani@gmail.com

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SYNOPSIS

That the Applicant is raising the issue of illegal encroachment of forest land by Vedanta Limited located at Village- Bhurkamunda, PO Kalimandir, District Jharsuguda, Odisha. That the Respondent Unit has illegally encroached forest land in Banjari and Burkha Munda Mouza of Jharsuguda district and also illegally encroached upon local nallah called **Kharakhari Nala** and constructed structure on it by filling the Nala. Though the state respondents and MOEFCC are well aware about the illegal encroachment of forest land by the Respondent unit but no action has been taken as on date. That the Applicant also on dated 26/03/2025 made representation to the Secretary MOEFCC and Special Secretary, Forest, Environment & Climate Change, Govt. of Odisha, however no action has been taken so as to evict the illegal encroachment. This is a clear case of violation of Forest Conservation Act 1980 as the industry is using the Forest land without prior approval from Central Government.

LIST OF DATES

- | | |
|------------|--|
| 25/10/1980 | Forest Conservation act came into force through out india and no forest land can be diverted without prior approval of central government. |
| 15/09/2006 | EIA Notification came into force with provision for prior environment clearance for sponge iron plants with more than 200 Tons per day Capacity. |
| 05/05/2022 | Environmental Clearance granted to the Respondent Unit for Expansion of Aluminium Smelter Production Capacity from 16 LTPA to 18 LTPA, CPP 1215 MW |

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17/09/2024	RTI response received by Applicant from the DFO Jharsuguda
27/09/2024	RTI response received from the DFO Jharsuguda
27/03/2025	Representation to all the Concerned authorities regarding the illegal encroachment of forest land

ABBREVIATIONS

ROR: Record of Rights

EC: Environmental Clearance

FC: Forest Clearance

MOEFCC: Ministry of environment forest and climate change

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14, 15, 20 r/w. Section 18(1) & (2) of the National Green
Tribunal Act, 2010)*

ORIGINAL APPLICATION NO ----- OF 2025

IN THE MATTER OF:

Digambar Bag, S/o Pancham bag, Aged about 63 Years, R/o Bhagipali Po-
Sripura, PS-Badmal, Dist-Jharsuguda, 768202 **.....APPLICANT**

Versus

1. STATE OF ODISHA Through Chief Secretary, Government of Odisha,
Lokaseba Bhawan At/po-Bhuabneswar, Dist-Khurdha, 751001 email:
csori@nic.in

2. District Collector Jharsuguda, At/Po- Office of the District Magistrate
and Collector Jharsuguda PIN-768204 Odisha, email- dm-jharsuguda@nic.in

3. Member Secretary, Odisha State Pollution Control Board, At/Po-
A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha
Email: member.secy@ospcboard.org

4. Superintendent of Police, Jharsuguda, At/Po- Office of the District
Police Office At./P.O.: Jharsuguda, PIN- 768204, Dist.: Jharsuguda, Email-
spjds.orpol@nic.in

5. Tahasildar Jharsuguda, At/Po- V25R+WRH, Kolabira Rd, Badheimunda,
Jharsuguda, Odisha 768202, Email- tah.jharsu-od@nic.in

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6. Divisional Forest Officer, Jharsuguda, At/Po- Office of the Divisional Forest Officer AT/Po-Badmal, KM Road, Jharsuguda, Pin-768202, Email- dfo.jharsuguda@odisha.gov.in

7. The Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbag, Newdelhi 110003, Email- secy-moef@nic.in

8. Deputy Director General of Forests (C), **Ministry of Environment, Forest and Climate Change**, Integrated Regional Office, Bhubaneswar), A/3, Chandrasekharpur, Bhubaneswar – 751023, Email: roez.bsr-mef@nic.in

9. Vedanta Limited, Jharsuguda represented by It's Vice President, PMO Office, Bhurkahamunda, PO-Sripura, Dist- Jharsuguda, Orissa, Pin-768202, E-mail: communication@vedanta.co.in

RESPONDENTS

- I. The address of the Counsel of Applicant is given for the service of notices of this APPLICATION
- II. The addresses of the Respondents are given above for the service of notices of this APPLICATION.
- III. That the Applicant is raising the issue of illegal encroachment of forest land by Vedanta Limited at Mouza- Banjari and Bhurka Munda, that though the state respondents and MOEFCC are well aware about the illegal encroachment of forest land by the Respondent unit but no action has been taken as on date. Hence this application.

IT IS MOST RESPECTFULLY SHOWETH

1. That the Applicant is a local villager concerned with the illegal encroachment of forest land by the Respondent Unit . The applicant has brought the illegal encroachment of forest land to the notice of all concerned authorities, the authorities did not take stringent action to remove the illegal encroachment of forest land by the private respondent, for which the applicant has brought this application before the Hon'ble Tribunal.
2. That the Respondent Unit is operating an unit having capacity of, Aluminium Smelter Production Capacity of 18 LTPA with CPP capacity of 1215 MW and the unit is located at Village- Bhurkamunda, PO Kalimandir, District Jharsuguda, Odisha. The Respondent Unit has increased its production capacity of Aluminum Smelter Production Capacity from 16 LTPA to 18 LTPA without increasing the CPP capacity of 1215 MW, in this regard the expansion Environmental Clearance (herein after referred as EC) has been granted by MOEFCC on dated 05/05/2022. Copy of the Expansion EC dated 05/05/2022 is annexed here unto as **ANNEXURE-1**.
3. That the respondent Unit has illegally encroached upon the forest land of 7.45 acres having kissam- Gramya Jungle in **Khata No.- 55, Plot No.- 55, 54/421, 383/479(P) in Banjari Mouza**. Needless to say that DFO jharsuguda has already intimated to District Collector and Tahasildar vide letter dated 17/02/2012 to ensure eviction of the plant from the said forest land. However no action has been taken as on date. Copy of the RTI response dated 27/09/2024 suggesting the Respondent has illegally encroached the above mentioned forest land is annexed here unto as **ANNEXURE-2**.

4. It is further submitted that in the RTI response dated 27/09/2024 it is categorically mentioned that **“Till date no forest diversion proposal in respect to notified forest land under Odisha Forest Act, 1972 has been filed by Vedanta Ltd., Jharsuguda.”**
5. That the ROR of the Khata No.- 55 , Mouza- Banjari also suggests the Plot No. **55, 54/421, 383/479(P)** are also recorded as **Gramya Jungle** and all the above mentioned plots are inside the premises of the Respondent unit. Copy of the ROR of Khata No. 55 is annexed here unto as **ANNEXURE-3**.
6. It is pertinent to mention here that the Applicant has filed one RTI application before the DFO Jharsuguda regarding the status of the Plot No. 84 of Khata No.55 under the Mouza- Bajnari. In response to the above RTI application, the DFO Jharsuguda has informed that the forest department has not handed over the alleged scheduled land to anyone as on date. Copy of the RTI response dated 17/09/2024 is annexed here unto as **ANNEXURE-4**.
7. It is further submitted that similarly the Respondent has illegally encroachment on forest land at **Mouza- Bhurka Munda, Khata No.- 108, Plot No 188, area of 48.68 acres and a mountain of Flyash has been made over the Forest land**. The District Collector vide letter dated 23/03/2019 has directed Vedanta Ltd to evict the forest land within one months. Needless to say that in between around 6 years have been passed and no action taken to penalise the Vedanta Ltd and Restore the Forest Land to it's Original Status. Further the forest land being already utilised for Ash Dumping without grant Forest Clearance, hence appropriate proceeding to be initiated against the company and cost of Restoration, and Environment Compensation be realised from the erring industry. Copy of the Record of Rights

suggesting the plot in question is forest land is annexed here unto as **ANNEXURE-5**.

8. Apart from this the industry has encroached upon the **Kharakhari Nala** and constructed structure on it by filling the Nala. Appropriate inquiry be made to ascertain the fact and the encroachment by private respondent be removed.
9. That the Applicant is a member of Jharsuguda Banchao Samiti and through the organization made a representation to all the concerned authorities such as DM Jharsuguda, DDGF MOEFCC and others on dated 26/03/2025 and sent on dated 27/03/2025, however as on date no action has been taken by the concerned authorities. Copy of the Representation dated 26/03/2025 and sent on dated 27/03/2025 is annexed here unto as **ANNEXURE-6**.
10. It is not out of place to mention here that in the EC letter under the heading of **Involvement of Forest land if any**, it is categorically mentioned as **NO**. This fact is not true as the Respondent unit has concealed the fact of forest land inside the unit premises.
11. It is most humbly submitted that in the EC letter under the heading of **Miscellaneous** in point No. x it is categorically mentioned that *“Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986”* as it is evident from the records the user agency has submitted false data for which the EC is liable to be withdrawn from immediate effect.
12. It is humbly submitted that the Apex Court Judgement in T N Godavarman Case where in the Hon’ble Court has clarified that the definition Forest has to be understood in dictionary meaning

irrespective of the owner of such land and in this case the land in question is a physical forest and hence attract the provisions of Forest Conservation Act for any non-forestry activities.

13. That the objective of the Forest (Conservation) Act of 1980 is to prevent further destruction except where it was unavoidable and checks and balances could be built in. Thus, it has avoided arbitrary de-reservation of large blocks of forests.

14. Section 2 of Forest Conservation Act of 1980 says that “Restriction on the de-reservation of forests or use of forest land for non-forest purpose: Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing- (i) That any reserved forest (within the meaning of the expression “reserved forest” in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved: (ii) **That any forest land or any portion thereof may be used for any non-forest purpose:** (iii) That any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organization not owned, managed or controlled by Government: (iv) That any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for re-afforestation.

15. It is humbly submitted that construction activity has been carried out without Approval of Central Government under Section 2 of Forest Conservation Act 1980. In K.M. Chinnappa v. Union of India, 2003 AIR SCW 23, the Honble Supreme Court observed that unless and until the Central Government's permission is obtained under the Forest (Conservation) Act, no forest land can be allowed

to be used for non-forest purposes.

16.In T.N. Godavarman Thirumulkpad vs. Union of India WP© 202 of 1995 and order dated 12/12/1996, the Supreme Court examined the National Forest Policy and issued certain directions in the light of the provisions of the Central Act. Direction 1 is important and reads as under:

“In view of the meaning of the word "forest" in the Act, it is obvious that prior approval of the Central Government is required for any non-forest activity within the area of any "forest". In accordance with Section 2 of the Act, all on-going activity within any forest in any State throughout the country, without the prior approval of the Central Government, must cease forthwith. It is, therefore, clear that the running of saw mills of any kind including veneer or plywood mills, and mining of any mineral are non-forest purposes and are, therefore, not permissible without prior approval of the Central Government. Accordingly, any such activity is prima facie violation of the provisions of the Forest Conservation Act, 1980. Every State Government must promptly ensure total cessation of all such activities forthwith”.

17.The Hon’ble Supreme court of India in T N Godavarman case (Supra) has clarified the scope of forest conservation act and definition of forest as the dictionary meaning irrespective of ownership. Relevant part of the judgment that is applicable in the present instance is reproduced here as follows:

“It has emerged at the hearing, that there is a misconception in certain quarters about the true scope of the Forest Conservation Act, 1980 (for short the ‘Act’) and the meaning of the word "forest" used

therein. There is also a resulting misconception about the need of prior approval of the Central Government, as required by Section 2 of the Act, in respect of certain activities in the forest area which are more often of a commercial nature. It is necessary to clarify that position. The Forest Conservation Act, 1980 was enacted with a view to check further deforestation which ultimately results in ecological imbalance; and therefore, the provisions made therein for the conservation of forests and for matters connected therewith, must apply to all forests irrespective of the nature of ownership or classification thereof. The word "forest: must be understood according to its dictionary meaning. This description cover all statutorily recognised forests, whether designated as reserved, protected or otherwise for the purpose of Section 2(i) of the Forest Conservation Act. The term "forest land", occurring in Section 2, will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof." This aspect has been made abundantly clear in the decisions of this Court in *Ambica Quarry Works and ors. versus State of Gujarat and ors.* (1987 (1) SCC 213), *Rural Litigation and Entitlement Kendra versus State of U.P.* (1989 Suppl. (1) SCC 504), and recently in the order dated 29th November, 1996 in *W.P.(C) No.749/95 (Supreme Court Monitoring Committee vs. Mussorie Dehradun Development Authority and ors.* The earlier decision of this Court in *State of Bihar Vs. Banshi Ram Modiandors.* (1985 (3)

SCC 643) has, therefore, to be understood in the light of these subsequent decisions. We consider it necessary to reiterate this settled position emerging from the decisions of this court to dispel the doubt, if any, in the perception of any State Government or authority. This has become necessary also because of the stand taken on behalf of the State of Rajasthan, even at this late stage, relating to permissions granted for mining in such area which is clearly contrary to the decisions of this court. It is reasonable to assume that any State Government which has failed to appreciate the correct position in law so far, will forthwith correct its stance and take the necessary remedial measures without any further delay”.

18. Fait Accompli Situation and Post Facto Clearance: That if the private respondent is not restrained from going ahead with the construction and change of land use, then it would complete the project causing irreversible damage to the environment and will then seek post-facto Forest Clearance from the authorities making it a fait accompli situation. Hon’ble Principal Bench of National Green Tribunal in number of cases and the recent one is in OA NO 37 of 2015 (S P Muthuraman Vs Union Of India) has hold all such post facto clearances are null and void.

GROUND

A. That the Unit has illegally occupied Forest Land without approval from Central Government under **Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980** previously known as **Forest Conservation Act 1980**, hence the same is a continuing violation and needs to be evicted from Forest land and there after restoring and reclaiming the land with indigenous tree plantations on the said land.

- B. For that the user agency has suppressed the fact that involvement of forest land in the expansion project and for the same the EC is liable to be withdrawn with immediate effect.
- C. For that the user agency has failed to obtain Forest Clearance from the Central Government.
- D. For that the Respondent Unit has illegally encroached forest land without any permission from the concerned authorities.

LIMITATION

That the Unit has illegally encroached forest land without prior approval from the competent authority and in this regard the applicant made representations to all the concerned authorities on 25/03/2025 and sent on 26/03/2025 and the present application is filed within six months from the letter. Hence the application is filed in time and there is a subsisting cause of action because of the illegal encroachment of forest land and hence the original application is not barred by limitation.

INTERIM PRAYER

Constitute an independent fact finding committee to ascertain the factual position of involvement of forest land in the project and further assess the environmental compensation for ecological loss and illegal encroachment of forest land.

PRAYER

In view of the facts and ground set out in the Original application, the applicant humbly pray for the following reliefs

- I. Direct the MoEFCC to withdraw the EC letter dated 05/05/2022 from immediate effect for suppression of facts.

- II. Direct the District Collector to Restore the Forest Land and evict the private respondent from the Forest land
- III. Constitute a committee to assess the environment compensation for illegal encroachment of forest land by the private respondent and recover the same.
- IV. Fix the accountability of the public authorities for their inaction and identify the officers who has allowed the private respondent to operate while the Private respondent does not have forest clearance.

Pass such other orders/directions as may be deemed fit and proper (including appropriately moulding the reliefs) in the bonafide interests of justice.

DATE-25/09/2025



APPLICANTS THROUGH
ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO OF 2025/EZ

IN THE MATTER OF:

DIGAMBAR BAG

APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS ...

RESPONDENTS

Affidavit

25 SEP 2025

I, Digambar Bag, S/o Pancham bag, Aged about 63 Years, R/o Bhagipali Po-Sripura, PS-Badmal, Dist-Jharsuguda, 768202 hereby solemnly affirm, and declare as under:

1. That I am the Applicant in the abovementioned Original Application. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying Affidavit and the same is true and correct and is drafted on my instruction

Digambar Bag

DEPONENT

VERIFICATION

Verified on this the day of SEP... 2025. 2025 at Bhubaneswar that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

[Signature]
Identified By

Digambar Bag

DEPONENT



The above named deponent(s) being duly identified by Sri... *S.P. Jena*
Advocate, Bhubaneswar

Appears before me on day 25 SEP 2025 at ... A.M./P.M. ... State of Odisha on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief

Deponent(s) Notary, Bhubaneswar

[Signature]
NOTARY, GOVT. OF ODISHA
BHUBANESWAR
REGD. NO. ON-86/2012
Mob No-7978581217

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The COO Metal
VEDANTA LIMITED

Vedanta Limited, Aluminium and Power, Village- Bhurkamunda, PO
Kalimandir, District Jharsuguda, Odisha,,Jharsuguda,Orissa-768202

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the Ministry vide proposal number
IA/OR/IND/236646/2017 dated 03 Nov 2021. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC22A008OR175569
2. File No.	J-11011/29/2007-IA II(I)
3. Project Type	Expansion
4. Category	A
5. Project/Activity including Schedule No.	3(a) Metallurgical industries (ferrous & non ferrous)
6. Name of Project	Proposed Expansion of Aluminium Smelter Production Capacity from 16 LTPA to 18 LTPA, CPP 1215 MW
7. Name of Company/Organization	VEDANTA LIMITED
8. Location of Project	Orissa
9. TOR Date	20 Dec 2017

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 05/05/2022

(e-signed)
Dr. R. B. Lal
Scientist E
IA - (Industrial Projects - 1 sector)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environment Single-Window Hub)



F. No. J-11011/29/2007-IA II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division – Industry I sector)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003

Dated: 5th May, 2022

To,

Shri. Pravin Kumar,
COO Metal,
M/s. Vedanta Limited,
Village Bhurkamunda, PO Kalimandir,
District Jharsuguda, Odisha -768202
Email: envvljsgsc@vedanta.co.in; Tel: 6645 666634

Subject: Proposed Expansion of Aluminium Smelter Production Capacity from 16 LTPA to 18 LTPA without increasing the CPP capacity of 1215 MW by M/s. Vedanta Limited located at Village- Bhurkamunda, PO Kalimandir, District Jharsuguda, Odisha – Environment Clearance regarding.

Sir,

This refers to your proposal no. **IA/OR/IND/236646/2017** dated **03/11/2021** submitted through Parivesh Portal and subsequent ADS replies dated 02/12/2021, 09/12/2021, 01/03/2022 and 11/03/2022 seeking for grant of **Environment Clearance (EC)** for the project mentioned above.

2. As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006, the above-mentioned project/activity is listed at schedule no. 3 (a) Metallurgical industries (Ferrous & non-ferrous) under Category “A” of the schedule of the EIA notification, 2006 and appraised at Central level.
3. Accordingly, the above-mentioned proposal has been considered by the **Reconstituted EAC (Industry-I)** in its **48th meeting held on 11-12th November, 2021, reconsidered in 49th meeting held on 16th - 17th December, 2021 and 2nd meeting of new committee held on 22nd – 23rd March, 2022.** The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in/>.
4. The details of the proposal are as per the EIA report submitted by the proponent. The salient features of the expansion proposal as presented during the above-mentioned meeting of EAC (Industry 1) are as under: -

S.No.	Particulars	Details
a.	Terms of Reference for undertaking EIA study	20/12/2017
b.	Period of baseline data collection	March, 2021 to May, 2021
c.	Date of Public Consultation	30/09/2020
d.	Action plan to address the PH issues	An amount of Rs. 7927 Lakhs have been earmarked to address the issues raised during public hearing and an amount of Rs. 7680 Lakhs have been earmarked to address the issues based on social need based

S.No.	Particulars	Details												
		activities. Detail of activities proposed attached as Annexure 1.												
e.	Location of the project	Village- Bhurkamunda, PO Kalimandir, District Jharsuguda, Odisha.												
f.	Latitude and Longitude of the project site.	<u>Latitude & Longitude</u> 21°49'' 43.0''N 84° 02' 40.7'' E 21°48'' 32.2''N 84°03' 53.7'' E 21°46'' 52.5''N 84°03' 2.91'' E 21°48'' 6.51''N 84°01' 48.29''E 21°49'' 3.01''N 84°01' 30.55'' E												
g.	Total land	834.236 ha [Private Land]												
h.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	The expansion facility is proposed in existing project area of 834.236 ha Total land of 834.236 ha is in possession of the M/s. Vedanta Limited. No additional land is required for proposed expansion.												
i.	Existence of habitation & involvement of R&R, if any	No R&R involved.												
j.	Elevation of the project site	198 m to 216 m AMSL												
k.	Involvement of Forest land if any.	No												
l.	Water body exists within the project site as well as study area	Project site: Name-Kharkhari Nala Study area: <table border="1"> <thead> <tr> <th>Water Body</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Bhedan River</td> <td>0.3 Km</td> <td>South</td> </tr> <tr> <td>IB River</td> <td>8Km</td> <td>West</td> </tr> <tr> <td>Hirakud Reservoir</td> <td>8 Km</td> <td>South</td> </tr> </tbody> </table>	Water Body	Distance	Direction	Bhedan River	0.3 Km	South	IB River	8Km	West	Hirakud Reservoir	8 Km	South
Water Body	Distance	Direction												
Bhedan River	0.3 Km	South												
IB River	8Km	West												
Hirakud Reservoir	8 Km	South												
m.	Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area	NIL												
n.	Project cost	Expansion Project - INR 1240 Crores												
o.	EMP cost	INR 96.16 Crores (Capital Cost) INR 5.80 Crores (Recurring Cost)												
p.	Employment opportunity	800 nos. (250-direct & 550-indirect)												
q.	Water and Power requirement	Water – 3957 m ³ /day [Existing: 3933 m ³ /day and Expansion: 24 m ³ /day] Power – 3615 MW [Existing: 3215 MW and Expansion: 400 MW]												

Unit configuration and capacity:

S No	Name	Existing Units		Proposed Units		Total (Existing +Proposed)	
		Configuration	Production in TPA	Configuration	Production in TPA	Configuration	Production in TPA
1	Aluminium Smelter	1864 pots in 6 Potlines, 4x35TPH Green Anode Plant,	16,00,000 TPA	66 pots in Potline-6, 1x60TPH Green Anode Plant,	2,00,000	1930 pots in 6 Potlines, 4x35 TPH & 1x60 TPH Green Anode	18,00,000 TPA

S No	Name	Existing Units		Proposed Units		Total (Existing +Proposed)	
		Configuration	Production in TPA	Configuration	Production in TPA	Configuration	Production in TPA
		5 units of Bake Oven, 1x90 & 1x160 RPH of Rodding Unit, 3 units of Casting		1x120 RPH Rodding Unit, 1 unit of Casting		Plant, 5 units of Bake Oven, 1x90, 1x160 & 1x120 RPH Rodding Unit, 4 units of Casting	
2	CPP	9 units of 135 MW each	1215 MW	-	-	9 units of 135 MW each	1215 MW

5. The EAC (Industry-I) in its 2nd meeting held on **22-23rd March, 2022**, based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of Environment Clearance subject to stipulation of specific and general conditions as detailed in the paragraph given below.
6. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to grant Environment Clearance for instant proposal of **M/s. Vedanta Limited** under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions:

A. Specific conditions

- i. The project proponent shall abide by all orders and judicial pronouncements, made from time to time in OA No. 10/2021/EZ pending before the National Green Tribunal (NGT), Eastern Zone, Kolkata.
- ii. The poly-aromatic hydrocarbons (PAH) from the carbon plant (anode bake oven) shall not exceed 2 mg/Nm³. The data on PAH shall be monitored quarterly and report shall be submitted regularly to the Ministry/Regional Office at Bhubaneswar and Odisha Pollution Control Board.
- iii. A nallah is passing through the project site, PP shall maintain the nallah in its natural form and provide the green buffer zone of 10 m on both side of the nallah.
- iv. Particulate fluoride emissions shall not be more than 0.65 mg/Nm³ and fugitive particulate fluoride emissions from pot room shall not be more than 1.85 mg/Nm³.
- v. Project proponent shall maintain the Fluoride consumption less than 10 kg/tonne of Aluminium production by April, 2022 and reduce further at 8.0 kg/t by April, 2023 as committed by PP.
- vi. Three tier Green Belt shall be developed in a time frame of one year covering 33% of total area with native species all along the periphery of the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. This shall include development of green belt of 50 width from the project site towards the Jharsuguda village located at 0.2km from the site. In addition to this, following activities shall

also be undertaken as committed by the proponent:

- Green cover on reclaimed ash ponds over an area of 40 Ha shall be developed by June 2022.
 - PP shall undertake plantation over 37.5 ha outside plant premises in consultation with DFO, Jharsuguda.
- vii. Present stock of SPL carbon (36320 T) and legacy SPL stock shall be liquidated by Sep, 2023 as committed.
 - viii. Refractory SPL stock (40000 T) stored in covered shed on concrete floors shall be disposed of Dec, 2025 as committed.
 - ix. PM levels shall be less than 30 mg/Nm³ for all units under expansion. In case of older units, PP shall initiate retrofitting/modification action to achieve the PM emission level of 30 mg/Nm³ by October, 2024.
 - x. Wastes shall be sent to RAMKY TSDF located at Sukinda. Further, waste disposed in this SLF shall be evacuated and disposed to authorized agency for detoxification as committed by PP.
 - xi. PP shall use Roof Top Rainwater Harvesting systems with a total capacity of around 10000 m³ of rainwater and re-use the water in the plant.
 - xii. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Aluminium sector shall be strictly implemented.
 - xiii. PP shall utilize 100% ash as per Fly Ash Notification 2021 and its subsequent amendments. Further, legacy ash shall be utilized completely by 31/05/2027 as committed by PP.
 - xiv. Dust Suppression measures such as water sprinkling through mobile tankers is being carried out especially during the dry season. Ash laden trucks are covered with tarpaulin to avoid spillage.
 - xv. Regular monitoring of Air, Water & Soil quality shall be carried out in the Ash Pond area.
 - xvi. Performance monitoring of pollution control equipment shall be taken up yearly and compliance status in this regard shall be reported to RO.
 - xvii. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
 - xviii. The area of sampling and analysis of fluoride in soil and forage should extend up to 10 kilometers radius of plant premises covering upwind and downwind directions. Further, fluoride sampling and analysis should be taken quarterly at the nearest irrigated lands growing crops, vegetables, and other products of human consumption.
 - xix. The major emissions are from the pot room roof. The sampling frequency should be increased, and sampling is done at multiple locations. The laser-based advance technology shall be adopted to continuously monitor gaseous fluoride emissions from pot rooms on real time basis by March, 2023.
 - xx. Wheel Washing mechanism shall be provided in entry and exit gates with complete water recirculation system

- xxi. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface

B. General Conditions

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 Continuous Emission Monitoring System (CEMS) at process stacks to monitor stack emission as well as 4 Nos. Continuous Ambient Air Quality Station (CAAQS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognized under Environment (Protection) Act, 1986.
- iii. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- iv. The project proponent shall ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash;
- v. The project proponent shall provide wind shelter fence and chemical spraying on the raw material stock piles;
- vi. Ventilation system shall be designed for adequate air changes as per the prevailing norms for all tunnels, motor houses, and cement bagging plants.
- vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- viii. Adopt measures to recover fluoride gas from electrolytic cells and recycle the same in the process.
- ix. Practice use of low-Sulphur tars for baking anodes.
- x. Make efforts to increase the life of pot lining through better construction and operating techniques.
- xi. Design the pot roofs with louvers and roof ventilators

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 (G.S.R 742 (E) dated 30th August 1990 and further amended vide G.S.R 46 (E) dated 3rd February 2006(Aluminium); S.O. 3305 (E) dated 7th December 2015(Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB

online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.

- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- iv. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off
 - v. Water meters shall be provided at the inlet to all unit processes in the cement plant.
- vi. The project proponent shall make efforts to minimize water consumption in the cement plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise quality shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

V. Energy Conservation measures

- i. The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases.
- ii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- iii. Provide LED lights in their offices and residential areas.

VI. Waste management

- i. Used refractories shall be recycled.
- ii. Oily scum and metallic sludge recovered from ETP shall be mixed, dried, and briquetted and reused.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the Programme for reduction of the same including carbon sequestration including plantation.
- ii. Project proponent shall submit a study report on De-carbonization program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

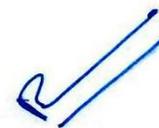
- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial

year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
 - ix. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 - x. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - xi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 - xii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 - xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 - xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
7. This issues with the approval of the Competent Authority.



(Dr. R. B. Lal)

Scientist 'E'/Additional Director

Tel: 011-20819346

Email-rb.lal@nic.in

Encl. as Annexure

Copy to:-

1. Secretary, Department of Environment, Government of Odisha, Secretariat, Bhubaneswar.
2. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar – 751023.
3. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
4. Chairman, Odisha State Pollution Control Board, Parivesh Bhawan, A/118 Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012.
5. Member Secretary, Central Ground Water Authority, A2, W3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.

6. District Collector, Jharsuguda District, Odisha.
7. Guard File/Record File/Monitoring File.
8. MoEF&CC Website/ Parivesh Portal



(Dr. R. B. Lal)
Scientist 'E'/Additional Director
Tel: 011-20819346
Email-rb.lal@nic.in



Annexure

Action plan as per MoEF&CC O.M. dated 30/09/2020:

S No	Concerns Raised during Public Hearing	Physical Activity & Action plan for FY 2022	Tentative Budget in Rs. (Lacs)	Physical Activity & Action plan for FY 2023	Tentative Budget in Rs. (Lacs)	Total budget in Rs. lacs
1	Emission of Gas & fumes problem	Ordering for Fume Treatment Plant revamping including supply of equipment	1100	Revamping of Fume Treatment Plant (FTP 1, Smelter 1) by July 2022 and Balance 3 FTPs by March 2023.	3300	4400
2	Compensation for Crop Damage due to emission of gases	Detailed study w.r.t Crop damage is being carried out by NRRI for 2 crop cycles	50	2 nd Crop Cycle Study	-	50
		Distribution of 7 Quintal high yield variety of seeds, Fertilizers (Completed)		Training to Farmers on best agricultural practices for higher yield/production		
		Training Program to Farmers of 12 Villages				
3	Road dust problem due to transport of Ash	Construction and Commissioning of dedicated road for truck traffic to avoid entering Sunarimunda village and Jharsuguda town by July 2021 (Completed)	3100	Parking Plaza for 200 trucks entering and leaving the factory premises to be constructed at Brundamal with all facilities and amenities for drivers by Dec 2022	197	3297
		Installation of Wheel Wash System at the entry/exit of Factory premises by Dec 2022	80	-	-	80
4	Avenue Plantation & Other Afforestation	-	-	Plantation & Maintenance of 25,000 Saplings outside plant areas in consultation with DFO	100	100
Total			4330		3597	7927

Action plan for need base activity

S No	Concerns Raised during Public Hearing	Physical Activity & Action plan for FY 2022	Tentative Budget in Rs. Lacs	Physical Activity & Action plan for FY 2023	Tentative Budget in Rs. Lacs	Total budget in Rs. lacs
5	Formation of Environmental committee to address issues related to environment	Committee will be formed in consultation with district administration, SPCB, Local representative & company representative	-	-	-	-
6	Contractual work to local people	196 local contracts involving 52 local contractors	-	-	-	-

S No	Concerns Raised during Public Hearing	Physical Activity & Action plan for FY 2022	Tentative Budget in Rs. Lacs	Physical Activity & Action plan for FY 2023	Tentative Budget in Rs. Lacs	Total budget in Rs. lacs
7	Training & skill development for Local People.	Through Project Jeevika to enhance the income of farmers fraternity, covering 5 villages namely Gudigaon, Sripalli, Keldamal, Bhagipalli, Bhurkamunda to 750 people	250	Through Project Jeevika to enhance the income of farmers fraternity, covering 5 villages namely Brundamal, Dalki, Katikela, Kumudapalli, Kurebaga to 750 people	250	500
		Skill development trainings to 150 numbers of youths through Vedanta Foundation from Banjari, Bhagipalli, Bhurkamunda, Brundamal	45	Skill development trainings to 450 numbers of youths through Vedanta Foundation from Dalki, Katikela, Kumudapalli, Sunarimunda, Gudigaon	135	180
		5,195 persons have been employed from Jharsuguda & Local affected villages	-	-	-	-
		More than 90% of our unskilled workforce is from Odisha	-	-	-	-
8	Health and establishment of medical college and hospital	Vedanta State of Art - Pathology & Diagnostic Centre at JSG benefiting >2.5 lac population providing services for BPL at free of cost & rest as per CGHS rates	2000	Vedanta State of Art Pathology & Diagnostic Centre at Laikera benefiting >2.5 lac population providing services for BPL at free of cost & rest as per CGHS rates	2000	4000
		COVID-19 initiatives for communities (distribution of ration, mask in large scale to community & frontline workers and Vaccine)	30	COVID-19 initiatives for communities (distribution of ration, mask in large scale to community & frontline workers and Vaccine)	20	50
		Supporting district COVID-19 Hospital - 100 bed + ventilators + lifesaving equipment	250	Supporting district COVID-19 Hospital - 100 bed + ventilators + lifesaving equipment	50	300
		COVID-19 support at state level	450	COVID-19 support at state level	50	500
9	Supply of Drinking water	Drinking water supply through Overhead tank and pipelines in Banjari village to approx. 300 House Holds.	30	Drinking water supply in Sripalli, Kurebaga to approx. 600 Households	70	100
10	Provision of streetlights in surrounding villages	Streetlights (including solar streetlights in 10 villages) 50 numbers in villages Orampada, Banjari, Tharkimal, Bhagipalli, Bhurkamunda	25	Streetlights (including solar streetlights in 10 villages) 50 numbers in villages Brundamal, Kurebaga, Kumudapalli, Gudigaon, Sripalli	25	50

S No	Concerns Raised during Public Hearing	Physical Activity & Action plan for FY 2022	Tentative Budget in Rs. Lacs	Physical Activity & Action plan for FY 2023	Tentative Budget in Rs. Lacs	Total budget in Rs. lacs
11	Road & Peripheral Development	Construction of RCC road 700 m & drainage facilities in Banjari village	100	Construction of RCC road 1300 m & drainage facility in Tharkimal village	200	300
		Cleaning/renovation of community ponds numbers	43	Cleaning/renovation of community ponds numbers	57	100
		Construction & Renovation of Community Centers/Place of worship/ Public gathering places around 4 core villages Kurebaga, Kherual, Brundamal, Bhurkamunda	100	Construction & Renovation of Community Centers / Place of Worship / Public gathering places around 6 core villages Banjari, Buromal, Badmal, Tharkimal, Gudigaon, Katikela	160	260
12	Education & Establishment of English Medium School	Partnering with State Govt. through "Mo School Abhiyaan" covering 4 Govt. Schools at Jharsuguda	80	-	-	80
		Renovation of 50 anganwadi for Nandghars covering 35 communities	200	Renovation of 50 anganwadi for Nandghars covering 35 communities	200	400
		Renovation of 10 school buildings + toilets	100	Renovation of 10 school buildings + toilets	100	200
		-	-	Developing 5 mini-science centre benefiting more than 1000 children	60	60
13	Women Empowerment	Strengthening of SHG & promoting income generation activities through Subhalaxmi Cooperative Society - 5K members in 35 communities	300	Strengthening of SHG & promoting income generation activities through Subhalaxmi Cooperative Society - 5K members in 35 communities	300	600
Total			4303		3377	7680

Signature Not Verified

Digitally signed by Dr. R. B. Lal
Scientist E

Date: 5/5/2022 6:24:04 PM



ଜଳଳ, ପରିବେଶ ଓ ଜଳ ବାୟୁ ପରିବର୍ତ୍ତନ ବିଭାଗ, ଓଡ଼ିଶା ସରକାର

ଖଣ୍ଡାୟ ବନାଧିକାରୀଙ୍କ କାର୍ଯ୍ୟାଳୟ ଝାରସୁଗୁଡ଼ା ବନଖଣ୍ଡ ।

ଇମେଲ.- dfo.jharsuguda@odisha.gov.in, ଦୂର ଭାଷ/ ଫ୍ୟା. ନଂ-୦୭୭୪୫-୨୯୫୦୪୦ ।

No. 5230 /4F (Misc.),
Dated Jharsuguda the 27 Sept, 2024.

To,

Sri Satrughan Meher,
S/o-Late Lingaraj Meher,
At-JBS Office, Biju Nagar,
PO/Via-Industrail Estate,
Jharsuguda-768203.

Sub: - Regarding supply of RTI information under section 6 (1) of RTI Act, 2005.

Ref: Your RTI application dt. 29.08.2024 received in this Office on 30.08.2024.

Sir,

With reference to your RTI application dt.29.08.2024, the point wise required information as sought for is furnished below:

Point No.01.

Till date no forest land has been diverted in respect to M/s. Vedanta Ltd, in Jharsuguda District.

Point No.02.

As per the existing records, the following revenue forest land (i.e. Gramya Jungle) has been encroached by M/s.Vedanta Ltd., Jharsuguda.

Name of the User Agency	Forest area under encroachment in ha	Mouza	Khata and Plot No.	Action taken against encroachers by the DFO and others correspondences.
1	2	3	4	5
M/s.Vedanta Aluminum Ltd.	7.45 acres	Banjari	Khata No.55, Plot No.55, 54/421, 383/479(P)	The CEO, Vedanta has been advised vide this Office letter No.2761, dt.20.10.11 to vacate the illegal encroachment of 7.45 acs forest land (Revenue forest). A meeting was held on 20.05.11 with Collector, Jharsuguda, Tahasildar, Jharsuguda, DFO, Jharsuguda & UA. It was decided for immediate vacation of illegal encroachment by the Tahasildar, Jharsuguda under OPLE Act. The Tahasildar, Jharsuguda has been requested to vacate the forest land under the said Act vide this Office letter No.2033, dt.26.7.11, & No.2758, dt.20.10.11. The matter has also been intimated to

Collector, Jharsuguda vide this Office letter No.1739, dt.17.02.12 for non-eviction of encroachment.

M/s.Vedanta
SESA Sterlite
Group
Company

48.68 acres

Bhurka
munda

Khata
No.108,
Plot
No.188

A petition has been received through the Addl. Secretary to Govt., Forest & Environment Department vide letter No.10F (Con.)-62/2013/16944/FE, Department, dt. 16.08.2013 regarding 246.24 ha. of forest land in village Bhurkamunda has been illegally occupied by the Vedanta Ltd. , Jharsuguda.

The vice-President, Vedanta Alumina Ltd., Bhurkamunda has been advised to vacate revenue forest land vide this Office letter No.238, dt.20.01.2014 & No.1396, dt.22.05.2014.

The Collector & District Magistrate, Jharsuguda has also been informed the fact to vacate the forest land vide this office letter No. 240 dt.20.01.2014 & No.1397 dt.22.05.2014

A joint verification was conducted from 16.04.15 to 18.04.15 with revenue official to ascertain the fact that, 48.68 acres of revenue forest has been encroached by the Company.

The joint verification report has been communicated to the RCCF, Sambalpur vide this office letter No.1411 dt.04.06.2015 under intimation to the Addl. PCCF(FD & NO, FC Act).

The Tahasildar, Jharsuguda has submitted the joint verification report to the Collector, Jharsuguda vide his letter No.1388 dt.27.04.2015.

Subsequently, the Govt. of Odisha, Revenue and Disaster Management Department has passed an order and direction to the Dist. Administration regarding withdraw the permission grated to Vedanta Aluminum Ltd for filling of Ash and evict the company entire forest land within a month vide order No. RDM-LEGAL-CASEEHC-0002-2019/ 9542/R&M DT.23.03.2019.

Point No.03.

The records of Gramya Jungle along with it associated Cadastral maps are in the primary custody of Revenue Department. Hence, the specific status of a specific plot may be obtained from the Revenue Department.

Point No.04.

32

Till date no forest diversion proposal in respect to notified forest land under Odisha Forest Act, 1972 has been filed by Vedanta Ltd., Jharsuguda. For information regarding any type of other forest land may be contact to Revenue Department, who is the prime custodian of such records.

This is for your information & necessary action.

Yours faithfully,



Public Information Officer-Cum-
Asst. Conservator of Forests,
Jharsuguda Forest Division

Memo No. 5231

/Dated. 27 .09.2024.

Copy forwarded to the Public Information Officer, Collectorate, Jharsuguda for information & necessary action, with regard to points No.03 and Point No.04.



Public Information Officer-Cum-
Asst. Conservator of Forests,
Jharsuguda Forest Division

Schedule I Form No.39-A

ଖତିୟାନ

ମୌଜା : ବଞ୍ଜାରୀ
ଥାନା : ଝାରସୁଗୁଡ଼ା
ଥାନା ନମ୍ବର : 41

ତହସିଲ : ଝାରସୁଗୁଡ଼ା
ତହସିଲ ନମ୍ବର : 207
ଜିଲ୍ଲା : ଝାରସୁଗୁଡ଼ା

ଜମିଦାରଙ୍କ ନାମ ଓ ଖେତ୍ରାଟ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		ଓଡ଼ିଶା ସରକାର 1				
1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		55				
2) ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ		ରକ୍ଷିତ				
3) ସ୍ୱତ୍ୱ						
4) ଦେୟ :	ଜଳକର	ଖଜଣା	ସେସ୍	ନିସ୍ତାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ	ମୋଟ	5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ
6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ						
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ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ -						

ଖତିୟାନର କ୍ରମିକ ନଂ : 55		ମୌଜା : ବଞ୍ଜାରୀ				ଜିଲ୍ଲା : ଝାରସୁଗୁଡ଼ା
ପୁଟ ନମ୍ବର ଓ ଚକର ନାମ	କିସମ ଓ ପୁଟର ଖଜଣା	କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ଓ ଚୌହଦି	ରକବା			ମତ୍ତବ୍ୟ
			ଏ.	ଡି.	ହେକ୍ଟର	
7	8	9	10	11	12	
50	ଗୋବର		10	5700		
51	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		27	6000		
55	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		2	0000		
84	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		5	4800		
195	ବଣ୍ଡି	ନିଜଗାଁ ବଣ୍ଡି	0	2200	ବେଆଇନ ଦଖଲ ଲକ୍ଷ୍ମୀ ଗଣ୍ଡା, ଲକ୍ଷ୍ମିନ ଗଣ୍ଡା, ମହେନ୍ଦ୍ର, ଗଣ୍ଡା ପିତା କୁରୁମ୍ବୁ ଗଣ୍ଡା, ଜୟସିଂହ ଗଣ୍ଡା ପିତାମ୍ବର, ଗଣ୍ଡା ଦେବାଜନ ଗଣ୍ଡା, ପିତା ଜିଶ୍ଵର ଗଣ୍ଡା ଜାତି, ଗଣ୍ଡା ବାସନ୍ତୀନ ନିଜଗାଁ, ହାଲ କିସମ ଆଟ ସାଧାରଣ	
206	ବଣ୍ଡି	ନିଜଗାଁ ବଣ୍ଡି	0	1100	ବେଆଇନ ଦଖଲ ବୃନ୍ଦାବନ, ଛଞ୍ଚାଣ ପିତା ଲମ୍ବୋଦର, ଛଞ୍ଚାଣ ଜାତି ଗଣ୍ଡା, ବାସନ୍ତୀନ ନିଜଗାଁ	
234	ଆଡି	ମୁଣ୍ଡାଆଡି	0	9800		
371	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	5600		
372	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		1	1000	ବେଆଇନ ଦଖଲ ଜମ୍ବୋବତି, ଓରାମ, ଲକ୍ଷ୍ମିବତି ଓରାମ, ପିତା ଭିଖ ଓରାମ ଏତୁଆ, ଓରାମ ପିତା ଗଜ ଓରାମ, ଜାତି ଓରାମ ବାସନ୍ତୀନ, ଗୁଜାପଡା	
373	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2100	ହାଲ କିସମ ବେଣ୍ଟା ସାଧାରଣ, ବେଆଇନ ଦଖଲ ଜମ୍ବୋବତି, ଓରାମ ଓରେର ମୁତାବକ, ନମ୍ବର 372	
381	ଗୋବର		6	0000	ଡିରିଜରଭେସନ କେସ ନମ୍ବର 6/97, ଏବଂ ପରିପତ୍ର ସଂଖ୍ୟା 2719, ତା: 10.4.97 ଶ୍ରୀମୁଖ, ଜିଲ୍ଲାପାଳ ଝାରସୁଗୁଡ଼ା ଜିଲ୍ଲା, ଆଦେଶ ମୁତାବକ	

					ରକବୀ, ଏ0.24 ଓ ଏ 2.75 ଡି, ଖାରଜ କରାଯାଇ ଖାତା ନମ୍ବର, 57 ରେ ଦରଜ କରାଗଲା ।
408	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		1	1200	ବେଆଇନ ଦଖଲ ମଙ୍ଗଳୁ, କିଶାନ ପିତା ଶୁଖା କିଶାନ, ଜାତି କିଶାନ ବାସନ୍ତାନ, ନିଜଗାଁ ହାଲ କିସମ, ମାଳ ସାଧାରଣ
159/411	ଗୋବର		0	0800	ହାଲ କିସମ ବାହାଲ ସାଧାରଣ, ବେଆଇନ ଦଖଲ ବୃଷଭ ଭଇସା, ପିତା ସନୁ ଭଇସା ଜାତି, ଗଉଡ ବାସନ୍ତାନ ନିଜଗାଁ
54/421	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2600	ବେଆଇନ ଦଖଲ ଶାଖା କିଶାନ, ବଦାଡ କିଶାନ ପିତା ମହରଗ, କିଶାନ, ପୁଇନ କିଶାନ ପିତା, ରାମ କିଶାନ ଜାତି କିଶାନ, ବାସନ୍ତାନ ବୃନ୍ଦାମାଳ ହାଲ, କିସମ ମାଳ ସାଧାରଣ
207/439	ବନ୍ତ୍ର	ନିଜଗାଁ ବନ୍ତ୍ର	0	1000	ବେଆଇନ ଦଖଲ ପ୍ରତାପ ଭୋଏ, ପିତା କମଲ ଭୋଏ ,ପର୍ଶୁରାମ, ଭୋଏ ପିତା ବିମଲ ଭୋଏ, ଭଜଲ ଭୋଏ ପିତା ମହନ ଭୋଏ, ଜାତି ଗୌଡ ବାସନ୍ତାନ ନିଜଗାଁ, ହାଲ କିସମ ଥାଟ ସାଧାରଣ
370/452	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	3800	ବେଆଇନ ଦଖଲ ଜମ୍ବୋବତୀ ଓରାମ, ମୁତାବକ ନମ୍ବର 372 ହାଲ, କିସମ ମାଳ ସାଧାରଣ
369/457	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2200	ବେଆଇନ ଦଖଲ ପବିତ୍ର ଚମାର ,, ଚିତ୍ରାମଣି ଚମାର ପିତା, ଲୁପୁରୁ ଚମାର ଜାତି ଚମାର, ବାସନ୍ତାନ ଝାରସୁଗୁଡା ହାଲ, ହାଲ କିସମ ମାଳ ସାଧାରଣ
106/477	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1000	ବେଆଇନ ଦଖଲ ସାଇବାନି ସା, ସ୍ୱାମୀ ଛେଲିଆ ସା ,ଭିଖାରି, ସା, ହରିହର ସା ପିତା ଦଶରଥ, ସା ଜାତି କୁଲତା

						ବାସସ୍ଥାନ, ନିକଟାଂ ହାଲ କିସମ ବାହାଲ, ସାଧାରଣ
383/479	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		9	5300		
105/480	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	4300		ବେଆଇନ ଦଖଲ ସାଇବାନି ସା, ଓରେର ମୁତାବକ ନମ୍ବର, 106/477 ହାଲ କିସମ ମାଳ, ସାଧାରଣ
20 plots			67	0500		

ରାଷ୍ଟ୍ରୀୟ ସୂଚନା ବିଜ୍ଞାନ କେନ୍ଦ୍ର 25/09/2025 09:51:02 IP :49.37.112.101

37
ENGLISH TRANSLATION OF ANNEXURE-3

Khatian

Mouza: Banjari

Tahasil: Jharsuguda

Thana: Jharsuguda

Tahasil Number: 207

Thana Number: 41

District: Jharsuguda

Name of the Jamidar and Khewat or Khatian serial number					Odisha Government 1	
1) Khatian Serial No					55	
2) Name of the Tenant, Father's name, caste and residence					Rakhita	
3) Title						
4) Payable	Water Tax	Khajana	Cess	Nistar Cess and other cess if any	Total	5) Cumulative Khajana description
6) Special remark if any						
BLANK SPACE FOR STAMPING						
Last publication date-30/03/1976						
Khajana date –						
Khatian Serial number-55		Mouza – Banjari				District - Jharsuguda

Plot no & Chaka name	Kisam & Plot Name	Detail description of the Kisam & Chouhadi	Area			Remark
			Acres	Decimal	Hectares	
50	Gochara		10	5700		
51	Gramya Jungle		27	6000		
55	Gramya Jungle		2	0000		
84	Gramya Jungle		5	4800		
195	Basti	Nija Gaon Basti	0	2200		Illegal Possession Laxmi Ganda, Lachindra Ganda, Mahendra Ganda, F- Kurumu Ganda, Jaysingh Ganda, Pitambar Ganda, Debarchana Ganda, F- Iswar Ganda, caste- Gnda, Residence- Nijagaon, Hal Kisam- Ataa SAdaran
206	Basti	Nija Gaon Basti	0	1100		Illegal Possession Brundaban Chanchan, F- Lambodar

						Chanchan, Caste- Ganda, Residence- Nija Gaon
234	Adi	Munda Adi	0	9800		
371	Gramya Jungle		0	5600		
372	Gramya Jungle		1	1000		Illegal Possession Jambobati Oram, Laxmibati Oram, F- Bhikha Oram, Atua Oram, F- Gaja Oram, Caste- Oram, Residence- Gujapada
373	Gramya Jungle		0	2100		Hal Kissam- Berna Sadharan, Illegal Possession, Jambobato Oram ors,
381	Gochara		6	0000		As per the order passed in dereservation case No. 6/97 and letter no. 2719 dated 10/04/1997 as per the direction of Collector Jharsuguda, Ac. 0.24 and Ac. 2.57 Dec. cancelled from this khata and

						recorded under Khata No. 57.
408	Gramya Jungle		1	1200		Illegal Possession Mangalu Kisan, F- SUKha kisan, Residence- Nija Gaon, Hal Kissam- Mala Sadharan
159/411	Gochara		0	0800		Hal Kissam- Bahal Sadharan, illegal possession Brusav Bhaisa, F- SAnu BHaisa, Caste- Gauda, residence- nija gaon
54/421	Gramya Jungle		0	2600		Illegal possession SAKha Kisan, Badad Kisan, F- Maharag Kisan, Puina Kisan, F- Ram Kisan, Caste- Kisan, Residence- Nija Brundamal, Hal Kisam- Mala Sadharan
207/439	Basti	Nija Gaon Basti	0	1000		Illegal possession Pratap Bhoie, F- Kamal Bhoie, Parsuram Bhoie, F- Bimal Bhoie, Ujala Bhoie, F- Mahan Bhoie,

						Caste- Gauda, Residence- Nija Gaon, Hal Kissam- Ata Sadharan
370/452	Gramya Jungle		0	3800		Illegal possession Jambobati Oram, as per order 372, Hal Kissam Mala Sadharan
369/457	Gramya Jungle		0	2200		Illegal Possession Pabitra Chamar, Chintamani Chamar, F- Laduru Chamar, Caste- Chamar, Residence- Jharsuguda, Hal Kissam- Mala Sadharana
106/477	Gramya Jungle		0	1000		Illegal Possession SAibani Sa, Husband- CHellia Sa, Bhikhari sa, Harihar sa, F- Dasarath Sa, Caste- Kulata, Residence- Nija Gaon, Hal Kissam- Bahal Sadharana
383/479	Gramya Jungle		9	5300		

105/480	Gramya Jungle		0	4300		Illegal Possession, Saibani Sa ors, as per order in 106/477 Hal Kissam- Mala Sadharana
20 Plots			67	05000		



ଜଙ୍ଗଲ, ପରିବେଶ ଓ ଜଳବାୟୁ ପରିବର୍ତ୍ତନ ବିଭାଗ, ଓଡ଼ିଶା ସରକାର

ଖଣ୍ଡିୟ ବନାଧିକାରୀ କାର୍ଯ୍ୟାଳୟ ଝାରସୁଗୁଡ଼ା ବନଖଣ୍ଡ ।

ଇମେଲ - dfo.jharsuguda@odisha.gov.in ଦୂରଭାଷ/ ଫ୍ୟା.ନଂ - 06645 - 295040

ଆପକ ସଂଖ୍ୟା: 5105 /4F (Misc) ତା: ୧୦/୦୯/୨୦୨୪

ପ୍ରାପ୍ତେଷୁ,

ଶ୍ରୀଯୁକ୍ତ ବିନାୟକ ବାଗ,

ପି: ପଞ୍ଚମ ବ୍ୟାଗ,

ମୌଜା - ଭରିପାଳି, ପୋଷ୍ଟ- ଶ୍ରୀପୁରୀ, ଜିଲ୍ଲା- ଝାରସୁଗୁଡ଼ା ।

ବିଷୟ: - ସୂଚନା ଅଧିକାର ସମ୍ବନ୍ଧେ ।

ସୂଚନା: - ଆପଣଙ୍କ ସୂଚନା ଅଧିକାର ପତ୍ର ତା: ୩୧.୦୮.୨୦୨୪ ।

ମହୋଦୟ ,

ଆପଣଙ୍କ ସୂଚନା ଅଧିକାର ପତ୍ର ତା: ୩୧.୦୮.୨୦୨୪ ରେ ଉଦ୍ଦିଷ୍ଟ ପ୍ରଶ୍ନର ଉତ୍ତର ନିମ୍ନରେ ପ୍ରଦାନ କରାଗଲା ।

(୧) ମୌଜା ବଞ୍ଜାରୀ, ଖାତା ନମ୍ବର ୫୫ , ପ୍ଲଟ ନମ୍ବର ୮୪, ଏ ୫.୪୮ ଡି, କିସମ ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ ଜମିକୁ ଝାରସୁଗୁଡ଼ା ବନଖଣ୍ଡ ତରଫରୁ ଏଯାବତ୍ କାହାରିକୁ ହସ୍ତାନ୍ତର କରାଯାଇ ନାହିଁ ।

ଆପଣଙ୍କ ବିଶ୍ୱସ୍ତ,

ଦିନୁ ଜି. ବି. ଦୁର୍ଲ୍ଲଭ

ସୂଚନା ଅଧିକାରୀ ତଥା ସହକାରୀ ବନ ସଂରକ୍ଷକ,

ଝାରସୁଗୁଡ଼ା ବନଖଣ୍ଡ ।

ENGLISH TRANSLATION OF LETTER DATED 17/09/2024

FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT,
GOVT. OF ODISHA

OFFICE OF THE DIVISIONAL FOREST OFFICER, JHARSUGUDA FOREST
RANGE

EMAIL- dfo.jharsuguda@odisha.gov.in, Cell/Fax No.- 06645-295040

Letter No: 5105/4F (Misc) Date: 17/09/2024

To,

Sri Digambar Bag

Father- Pancham Bag

Mouza- Bhagapali, Po- Sripura, Dist- Jharsuguda

Sub:- Right To Information Regarding

Information:- your RTI application letter dated 31/08/2024

Sir,

The answer to your Right to Information letter dated 31.08.2024 is provided below.

(1) Mauza Banjari, Khata No. 55, Plot No. 84, A c5.48 Dec. Kisam – Gramya Jungle has not been transferred to anyone as on date from Jharsuguda forest range.

Yours Faithfully

Information Officer Cum Assistant Forest Ranger

Jharsuguda Forest range

Schedule I Form No.39-A

ଖତିୟାନ

ମୌଜା : ଭୁର୍କାମୁଣ୍ଡା
 ଥାନା : ଝାରସୁଗୁଡ଼ା
 ଥାନା ନମ୍ବର : 39

ତହସିଲ : ଝାରସୁଗୁଡ଼ା
 ତହସିଲ ନମ୍ବର : 204
 ଜିଲ୍ଲା : ଝାରସୁଗୁଡ଼ା

ଜମିଦାରଙ୍କ ନାମ ଓ ଖେଡ଼ାଟ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		ଓଡ଼ିଶା ସରକାର 1				
1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		108				
2) ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ		ରକ୍ଷିତ ।				
3) ସ୍ୱତ୍ୱ						
4) ଦେୟ :	ଜଳକର	ଖଜଣା	ସେସ୍	ନିସ୍ତାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ	ମୋଟ	5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ
6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ		D. R. Case No. 1/06 ମତେ ଏଠା 24 ଖା ନଂ 110 କୁ ରଲା । D. R. Case No. 18/2007 ତା 07-01-2013 ଆଦେଶ ମତେ ପୁଟ ନଂ 941 ର ମତ୍ତବ୍ୟ ନୋଟ ଖାରଜ କରାଗଲା । Rent Abatement କେ ନଂ 2/2015 ତା 05-10-2015 ଆଦେଶ ମତେ ଖା ନଂ 105/133, ପୁଟ ନଂ 159/176, 159/1738, 193/1746, 193/1747, 159/1715, ଖା ନଂ 105/135, ପୁଟ ନଂ 226/1720, 226/1753, 193/1717, 191/1744, 156/1735, ଖା ନଂ 105/113 ରୁ 156/1714, 156/1751, ଖା ନଂ 105/132, ପୁଟ ନଂ 178/1725, 193/1745, 159/1737, 165, 167, 165/1739, 194/1718, 211/1719 ଓ ଖା ନଂ 105/136, ପୁଟ ନଂ 178/1781 ଖା ନଂ 108 ରେ ଦରଜ କରାଗଲା				
BLANK SPACE FOR STAMPING						
ଅତିମ ପ୍ରକାଶନ ତାରିଖ - 28/06/1976						
ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ -						

ଖତିୟାନର କ୍ରମିକ ନଂ : 108		ମୌଜା : ଭୁବନେଶ୍ୱର			ଜିଲ୍ଲା : ଝାରସୁଗୁଡ଼ା	
ପୁର ନମ୍ବର ଓ ଚକର ନାମ	କିସମ ଓ ପୁରର ଖଜଣା	କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ଓ ଚୌହଦି	ରକବା			ମତବ୍ୟ
			ଏ.	ଡି.	ହେକ୍ଟର	
7	8	9	10	11	12	
180	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		25	1100		
188	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		48	6800		
297	ଆଡି	ବନ୍ଧୁଆଡି	0	3000		
357	ଟାଲ	ପାଣିଟାଲ	0	5400		
363	ବସ୍ତି	ଗଣ୍ଡାପଡ଼ାବସ୍ତି	0	1500		
374	ବସ୍ତି	ନିଜଗାଁବସ୍ତି	0	1100		
419	ବସ୍ତି	ନିଜଗାଁବସ୍ତି	0	0300		
510	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	4100	ବେଆଇନ ଦଖଲ, ବିଦ୍ୟାଧର ଦେହୁରିଆ, ପିତା ବାଲୀ ଦେହୁରିଆ, ଜାତି ଗଣ୍ଡା, ବାସନ୍ତୀନ ନିଜଗାଁ, ହାଲ କିସମ ଆଟ ସାଧାରଣ ।	
511	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2600	ବେଆଇନ ଦଖଲ ଜାଦବ ଲୁହା, ପିତା ବରଜ ଲୁହା ଜାତି ଗଣ୍ଡା, ବାସନ୍ତୀନ ନିଜଗାଁ ହାଲ କିସମ, ଆଟ ସାଧାରଣ ।	
512	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		14	3200		
520	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		16	4800		
522	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	7200	ହାଲ କିସମ ଆଟ ସାଧାରଣ, ବେଆଇନ ଦଖଲ ପ୍ରଦେଶି, ଡିଲା ପିତା ମାଧ ଡିଲା ଯାତି, ଗୌଡ଼ ବାସନ୍ତୀନ ନିଜଗାଁ ।	
524	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	8300	ବେଆଇନ ଦଖଲ ପ୍ରଦେଶି ଡିଲା, ମୁତାବକ ନମ୍ବର 522, ହାଲ କିସମ ଆଟ ସାଧାରଣ ।, ହାଲ କିସମ ଆଟ ସାଧାରଣ ।	
525	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		12	1500		

ENGLISH TRANSLATIO OF ANNEXURE-5

Khatian

Mouza: Bhurkamunda

Tahasil: Jharsuguda

Thana: Jharsuguda

Tahasil Number: 204

Thana Number: 39

District: Jharsuguda

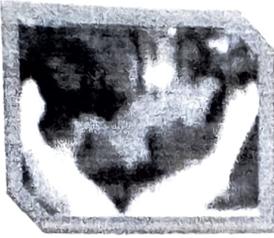
Name of the Jamidar and Khewat or Khatian serial number					Odisha Government 1	
1) Khatian Serial No					108	
2) Name of the Tenant, Father's name, caste and residence					Rakhita	
3) Title						
4) Payable	Water Tax	Khajana	Cess	Nistar Cess and other cess if any	Total	5) Cumulative Khajana description
6) Special remark if any		As per order in D.R. Case No. 1/06 Ac. 8.24 recorded under Khata No. 110. D.R. Case No. 18/2007 order dated 07/01/2013 remark column of plot no. 941 deleted. Rent abatement case No. 2/2015 order Dated 05/10/2015 Khata No. 105/133, Plot No. 159/176, 159/1738, 193/1746, 193/1747, 159/1715, Khata No. 105/135, Plot No. 226/1720, 226/1753, 193/1717, 191/1744, 156/1735, from Khata No. 105/113 to 156/1714, 156/1751, Khata No. 105/132, Plot No. 178/1725, 193/1745, 159/1737, 165, 167, 165/1739, 194/1718, 211/1719 and Khata No. 105/136, plot No. 178/1781, recorded under Khata No. 108.				
BLANK SPACE FOR STAMPING						

Last publication date-28/06/1976						
Khajana date –						
Khatian Serial number-108		Mouza – Bhurkamunda			District - Jharsuguda	
Plot no & Chaka name	Kisam & Plot Name	Detail description of the Kisam & Chouhadi	Area			Remark
			Acres	Decimal	Hectares	
180	Gramya Jungle		25	1100		
188	Gramya Jungle		48	6800		
297	Adi	Bandha ADi	0	3000		
357	Tala	Pani TAla	0	5400		
363	Basti	Gandapada Basti	0	1500		
374	Basti	Nija Gaon Basti	0	1100		
419	Basti	Nija Gaon Basti	0	0300		
510	Gramya Jungle		0	4100		Illegal Possession Bidyadhar Dehuria, F- Bala Dehuria, residence- Nija Gaon, Hal Klsam- Ata

						Sadharana
511	Gramya Jungle		0	2600		Illegal Possession Jadab Luha, F- Baraja Luha, Caste- Ganda, Residence- Nija Gaon, Hal Kissam- Ata Sadharana
512	Gramya Jungle		14	3200		
520	Gramya Jungle		16	4800		
522	Gramya Jungle		0	7200		Hal Kissam- Ata Sadharana, Illegal Possession Pradeshi Dila, F- Madha Dila, Caste- Gauda, Residence- Nija Gaon
524	Gramya Jungle		0	8300		, Illegal Possession Pradeshi Dila, F- Madha Dila, Caste- Gauda,, as per order No. 522, Hal Kissam- Ata Sadharana.
525	Gramya Jungle		12	1500		

JHARSUGUDA BANCHAO SAMITI

At-Baba Shankar Complex, Beheramal, Jharsuguda



Ref No:..01./JBS.2025

Date:..26/03/2025

To,
The District Collector,
Jharsuguda, Odisha

Sub- Illegal Encroachment of Forest Land and Kharkhari nala by Vedant Ltd, Jharsuguda

Sir,

1. The Vedanta Company has setup 1.8 MTPA aluminium smelting capacity and an associated 3615 MW thermal power generation facility in Jharsuguda District. The water body in question is close to the Guest house of Vedanta Ltd, Jharsuguda. As such the company has a long history of repeated Ash Pond Breach and Polluting the Bheden River, Dumping of Flyash in Forest land and dumping of Flyash in adjoining government land in a radius of 50km in violation of FlyAsh Utilisation Notification 2016.
2. Vedanta Ltd has encroached upon the forest land of 7.45 acres Gramya Jungle in Khata No 55, Plo no 54/421, 383/479 in Banjari Mouza. Needless tyo say that DFO jharsuguda has already intimated to District Collector and Tahasildar vide letter dated17/02/2012 to ensure eviction of the plant from the said forest land. However no action has been taken as on date.
3. Similarly encroachment on forest land on Khata No 108, Plot No 188, area of 48.68 acres has been illegally occupied by Vedanta Ltd and a mountatin of Flyash has been made over the Forest land . The District Collector vide letter dated23/03/2019 has directed Vedanta Ltd to evict the forest land with in 3months. Needless to say

that in between around 6 years have been passed and no action taken to penalise the Vedanta Ltd and Restore the Forest Land to it's Original Status. Further the forest land being already utilised for Ash Dumping with grant Forest Clearance, hence appropriate proceeding to be initiated against the company and cost of Restoration, and Environment Compensation be realised from the erring industry.

environment

4. Apart from this the industry has encroached upon the Kharakhari Nala and constructed structure on it by filling the Nala. Appropriate inquiry be made to ascertain the fact and evict the encroachment be removed.
5. That the illegal action of the Vedanta Ltd, Jharsuguda is in violation of Hon'ble Supreme Court order in Hinch Lal Tiwari. It is further emphasized that the Hon'ble Apex court in plethora of judgments have stressed on restoration of water bodies and in no case such water bodies should be allowed to be encroached and then after regularized. Some of the important operational parts of the judgments are reproduced as follows.
6. Jagpal Singh v. State of Punjab and noted that since time immemorial, certain common lands had vested in village communities for collective benefit. Except in exceptional circumstances when used exclusively for the downtrodden, these lands were inalienable. It was observed that such protections, however, remained on paper, and since Independence powerful people and a corrupt system had appropriated these lands for personal aggrandisement. Pointing out the harms in allowing such misappropriation, the Court noted an urgent public interest in stopping such misdeeds. Further, various directions were issued for eviction of illegal occupants and restoration of the common land to villagers. It was explicitly specified that "long duration of such illegal

occupation or huge expenditure in making constructions thereon" cannot be a "justification for condoning this illegal act or for regularising the illegal possession"

In *Hinch Lal Tiwari v. Kamala Devi*, this Court settled that 'ponds' were a public utility meant for common use and held that they could not be allotted or commercialized. It had refused to give any weight to similar arguments of the pond having become levelled, with merely some portion getting covered during rainy season by water importantly, it emphasised that: It is important to notice that the material resources of the community like forests, tanks, ponds, hillock, mountain etc. are nature's bounty. They maintain delicate ecological balance. They need to be protected for a proper and healthy environment which enables people to enjoy a quality life which is the essence of the guaranteed right under Article 21 of the Constitution.

7. In view of the Orders of State Government and Supreme court, the applicant prays for restoration of the **water body** and prosecute the proponent of the project for violation of Environment Protection Act 1986
8. It is needless to state that the Flyash of industries cannot be dumped randomly and same requires prior approval/consent of State pollution control board. Further the land use of water body also cannot be changed by filling up the same with the flyash for any other purpose. Despite of grievance before the state pollution control board, the authority failed to discharge it's statutory obligation and such inaction amounts to dereliction of duty on the part of the Regional Officer, SPCB, Jharsuguda
9. The "Polluter Pays" principle as interpreted by Supreme Court means that the absolute liability for harm to the environment extends not only to compensate the victims of pollution but also the cost of restoring the environmental of the damaged environment is part of the process of "Sustainable Development" and as such polluter is liable to pay

the cost to the individual sufferers as well as the cost of the reversing the damaged ecology The precautionary principle and the polluter pays principle have been accepted as part of the law of the land. It is thus settled by Supreme Court that one who pollutes the environmental must pay to reverse the damage caused by his acts. In Vellore Citizens' Welfare Forum v. Union of India and Ors. AIR1996SC2715, the precautionary principles and polluter pays principle were held to be part of the environmental law of the country. It was held that the polluter pays principle means that the absolute liability for harm to the environment extends not only to compensate the victims of pollution but also the cost of restoring the environmental degradation. Remediation of the damaged environment is part of the process of sustainable development. Considering the estimated cost of the project environment compensation may be collected from the private respondent apart from initiating criminal prosecution against the director of company

Sincerely
 Jagannath Bhal,
 President
 Jharsuguda Banchao Samiti

Mitabharan Reddy
 Secretary
 Jharsuguda Banchao Samiti

Hemraj Sankar

Sushanta Nayak

ଶ୍ରୀମତୀ ନିଳମ

Sudat San Kissan

Sushant Naik

Sanjit Naik

ପ୍ରିୟଙ୍କା ସିଂହ

Piyush Naik

ପ୍ରମୋଦ ନାୟକ

Pratap Duxal

Digambar Bha.

ସୁଧାକର ମହାପାତ୍ର

Balarama Nikhindi

ବିପ୍ଳବ କୁମାର

Gurumani Bhai

ଶ୍ରୀମତୀ ସୁମିତ୍ରା

ସୁନୀଲ କୁମାର

Jalaram Dhruva

Sagara Matee

Dinaram Naik

କମଳାକାନ୍ତ ମହାପାତ୍ର

ସୁଧାକର ନାୟକ

RECEIPT SECTION
 2.7 MAR 2025
 Jharsuguda
 DISTRICT OFFICE, JHARSUGUDA

ପ୍ରକୃତ୍ୟ ନାଟକ

ଦେବସୂକ୍ତ୍ୟ ନାଟକ

ଦେବତ୍ରାନ୍ତସୁତା

ମାତୃକା ଚୋର

କୃତ୍ରିଣୀ ସାମନ୍ତସୂତା

ସର୍ବତ୍ର ଚୋର

भारतीय डाक

55

भारतीय डाक
RO184249322IN IVR:8279184249322

RL JHARSUGUDA RMS COUNTER <768201

Counter No:1,27/03/2025,20:01

To:THE DGF,BBSR

PIN:751023, S.E Rly.Proj. Complex S.O

From:BANCHAD SAMITI JSG,JSG

Wt:25gms,REG=17.0

Amt:31.86,Tax:4.86,Amt.Paid:32.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868><Wear mask -Stay safe>

भारतीय डाक

RO184249336IN IVR:8279184249336

RL JHARSUGUDA RMS COUNTER <768201

Counter No:1,27/03/2025,20:01

To:THE DIRECTOR OF MINES,BBSR

PIN:751001, Bhubaneswar G.P.O.

From:BANCHAD SAMITI JSG,JSG

Wt:25gms,REG=17.0

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भारतीय डाक

RO184249319IN IVR:8279184249319

RL JHARSUGUDA RMS COUNTER <768201

Counter No:1,27/03/2025,20:01

To:THE CHAIRMAN,BBSR

PIN:751022, Bhoinagar S.O

From:BANCHAD SAMITI JSG,JSG

Wt:25gms,REG=17.0

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भारतीय डाक

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RL JHARSUGUDA RMS COUNTER <768201

Counter No:1,27/03/2025,20:01

To:THE MD,JANPATH

PIN:751022, Bhoinagar S.O

From:BANCHAD SAMITI JSG,JSG

Wt:20gms,REG=17.0

Amt:25.96,Tax:3.96,Amt.Paid:26.00(Cash)

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<Dial 18002666868><Wear mask -Stay safe>



भारतीय डाक

RO184249185IN IVR:8279184249185

RL JHARSUGUDA RMS COUNTER <768201

Counter No:1,27/03/2025,20:01

To:THE MEMBER SECRETARY,BBSR

PIN:751012, Nayapalli S.O

From:BANCHAD SAMITI JSG,JSG

Wt:25gms,REG=17.0

Amt:31.86,Tax:4.86,Amt.Paid:32.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868><Wear mask -Stay safe>



भारतीय डाक

RO184249203IN IVR:8279184249203

RL JHARSUGUDA RMS COUNTER <768201

Counter No:1,27/03/2025,20:01

To:THE DDM,SBP

PIN:768001, Sambalpur H.O

From:BANCHAD SAMITI JSG,JSG

Wt:25gms,REG=17.0

Amt:31.86,Tax:4.86,Amt.Paid:32.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868><Wear mask -Stay safe>



BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

Original Application No. _____ of 2025

DIGAMBAR BAG

Applicant

VERSUS

State of Odisha.....

Respondents

KNOW ALL to whom the present shall come that **Digambar Bag, S/o Pancham bag, Aged about 63 Years, R/o Bhagipali Po-Sripura, PS-Badmal, Dist-Jharsuguda.** The above named APPLICANTS do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-**Sankar Prasad Pani, Ashutosh Padhy, Advocates, Address-Plot—2132/4814, Nageswartangi, Bhubaneswar, 751002, ENROLMENT NO O-785/2007, Email-sankarprasadpani@gmail.com**

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 25th day of Sept 2025

Accepted subject to the terms of fees.


Advocate

Client


Client